

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 51 OF 2019 &
IA NO. 1646 OF 2018 &
IA NOS. 1645, 904, 1254 & 1277 OF 2019**

Dated : 17th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**PTC India Limited ... Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashsish Anand Bernard

Counsel for the Respondent(s) : Mr. Parinay Deep Shah
Ms. Surabhi Pandey for R-1

Mr. Tejasv Anand for R-3

ORDER

IA No. 1645 of 2019

(Application for exemption from filing certified copy of impugned order)

For the reasons stated in the application, the IA is allowed.

IA No. 904 of 2019

(Application for condonation of delay in filing written submission)

For the reasons set out in the application, 55 days' delay in filing written submission is condoned and the written submission is taken on record. Application is disposed of.

IA NO. 1277 OF 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, 56 days' delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 51 of 2018 & IA NOS. 1646 OF 2018 & 1254 OF 2019

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **14.08.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj